

CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

..
C.P.No.67/96 in O.A.No.556/1995.

DATE: October 3, 1996.

Between:

R. Ramu. .. Applicant.

and

G.K.Rao, the General Manager,
Ordnance Factory Project,
Govt. of India, Ministry of
Defence, Yeddumailaram,
Medak District. .. Respondent.

Counsel for the applicant: Sri P.Venkateswara Rao.

Counsel for the Respondent. Sri N.V.Raghava Reddy.

CORAM:

HON'BLE SHRI JUSTICE M.G.CHAUDHARY, VICE-CHAIRMAN.

HON'BLE SHRI H.RAJENDRA PRASAD, MEMBER (A)

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ORDER

(PER HON'BLE SHRI JUSTICE M.G.CHAUDHARY, VICE-CHAIRMAN)

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Counsel for the applicant Sri P.Venkateswara Rao
not present. Sri N.V.Raghava Reddy, counsel for the
respondent not present.

2. We have gone through the petition. The
applicant has not shown that although his turn had been
reached, he has not been considered for appointment.
The original order dependant upon various conditions
to be satisfied. Merely stating that the original order
is not complied with without furnishing the necessary
particulars is not sufficient to entertain the C.P.
Hence while we make it clear that the respondent:

here

: 2 :

is required to comply with the original order dated 11.7.1995 with all seriousness and expedition, the respondent is advised to inform the applicant about his position as at present leaving it open to the applicant to revive the contempt application after expiry of a period of three months from today, if the order would not still be complied with or ^{he} has not been explained ^{his} ~~to him~~ the present position in the meanwhile.

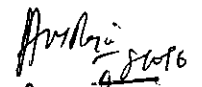
3. The C.P., is disposed of subject to above observations. No costs.


H. RAJENDRA PRASAD,
MEMBER (A)


M.G. CHAUDHARI, J.
VICE-CHAIRMAN

Date: October 3, 1996

Pronounced in open Court.


Deputy Registrar (J) CC.

SSS.